

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Saturday, this the 23rd day of January -2021.

Crl.M.P.No.500/2021

N.Manikandan, S/o.Nagendran

... Petitioner / Owner of the Property.

Vs

State through the Inspector of Police,

Samayanallur P.S. Cr.No.954/2020

... Respondent/Complainant.

This petition taken up today for hearing the arguments of Thiru.P.Rajendran, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following.

Order

1. The petition is filed to return R.C. book as interim custody for 20 days.
2. Heard both sides.
3. The case of the petitioner is that as per order of this court in Cr.M.P.No. 4607/2020 dated: 12.10.2020, the Tipper lorry bearing registration number TN 59 B 0601 was returned to the petitioner on interim custody on production of the original R.C. book before the Judicial Magistrate, Vadipatti. The petitioner has produced the original RC book and got the interim custody of the vehicle. Now, the petitioner needs R.C. book of the above said Tipper lorry for renewal Hence, this petition for return of R.C. book for interim custody for 20 days.
4. The learned Public Prosecutor has submitted that he has no objection to return the R.C.book to the petitioner for 20 days only.
5. Perused. The petitioner seeks the R.C. book of the Tipper Lorry bearing number TN 59 B 0601 for the purpose of getting renewal. The learned public prosecutor no serious objection to return the R.C. book as interim custody for 20

days. Considering the submissions of both sides, this court is inclined to return the R.C. book of **the Tipper Lorry bearing registration No.TN 59 B 0601** to the petitioner for a period of 20 days. The petitioner is directed to submit the original R.C. book on 12.2.2021 without fail.

Pronounced by me in Open Court on the 23rd day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

Copy to

1. The J.M.Vadipatti.
2. The Inspector of Police, Samayanallur P.S.
3. The Petitioner through his counsel.